AURANGABAD BENCH

SITTING LIST W.E.F. 8th SEPTEMBER 2025

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **MANISH PITALE** AND The Hon'ble Shri Justice **Y. G. KHOBRAGADE** (**DIVISION BENCH – 1**) **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) All Civil Writ Petitions of **ODD years**. (C) Letter Patent Appeals. (D) All Direct and Indirect Tax Appeals. (E) All Appeals under **section 13 of the Commercial Courts Act, 2015.** (F) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench. (G) All Applications under section 482 of Cr. P.C./528 of BNSS, of the year 2025. (H) All Criminal Contempt Petitions pertaining to Division Bench.
2	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** AND **The Hon'ble Shri Justice HITEN SHAMRAO VENEGAVKAR** **(DIVISION BENCH – 2)**	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions pertaining to Division Bench. (B) All Applications under section 482 of Cr. P.C./528 of BNSS, up to the year 2024. (C) All Civil matters pertaining to Division Bench, not assigned to other Courts.

3	The Hon'ble Shri Justice **R. G. AVACHAT** AND **The Hon'ble Shri Justice ABASAHEB DHARMAJI SHINDE** **(DIVISION BENCH – 3)**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of **EVEN** years. *(B) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters. (C) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal. (D) All Writ Petitions relating to Tax Laws.
4	The Hon'ble Shri Justice **N. B. SURYAWANSHI** AND **The Hon'ble Smt. Justice VAISHALI NIMBAJIRAO PATIL-JADHAV** **(DIVISION BENCH – 4)**	For admission, hearing, order matters and applications therein: (A) First Appeals (B) Family Court Appeals. (C) All Civil Contempt Petitions pertaining to Division Bench.
5	The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** AND **The Hon'ble Shri Justice MEHROZ ASHRAF KHAN PATHAN** **(DIVISION BENCH – 5)**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals (B) All Criminal matters pertaining to Division Bench not assigned to other Court.
6	The Hon'ble Shri Justice **K. C. SANT** **(SINGLE BENCH – 1**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions upto the year 2012. (B) First Appeals upto the year **2016.** (C) All Civil work pertaining to Single Bench not assigned to other Courts.

7	The Hon'ble Shri Justice **ARUN R. PEDNEKER** **(SINGLE BENCH – 2)**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions of **ODD** years, from the year 2013 onward. (B) All Second Appeals of **EVEN** years and applications therein.
8	The Hon'ble Shri Justice **ABHAY S. WAGHWASE** **(SINGLE BENCH – 3)**	For admission, hearing, order matters and applications therein: (A) All Criminal Appeals against acquittal. (B) First Appeals from the **year 2017 to 2022**.
9	The Hon'ble Shri Justice **R. M. JOSHI** **(SINGLE BENCH –4)**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions of **EVEN** years, from the year 2014 onward. (B) All Arbitration matters pertaining to Single Bench.
10	The Hon'ble Shri Justice **SHAILESH P. BRAHME** **(SINGLE BENCH – 5)**	For admission, hearing, order matters and applications therein: (A) All Second Appeals of **ODD** years and applications therein. (B) All Appeals from Orders.
11	The Hon'ble Shri Justice **S. A. DESHMUKH** **(SINGLE BENCH – 6)**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.

12	The Hon'ble Shri Justice **NEERAJ P. DHOTE** **(SINGLE BENCH – 7)**	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (B) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein.
13	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** **(SINGLE BENCH – 8)**	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS of ODD years. (B) All Criminal Revision Applications.
14	The Hon'ble Shri Justice **AJIT B. KADETHANKAR** **(SINGLE BENCH – 9)**	For admission, hearing, order matters and applications therein: (A) All Civil Revision Applications. (B) First Appeals from the year 2023 onward. (C) All Civil Contempt Petitions (Single Bench).
15	The Hon'ble Shri Justice **SUSHIL M. GHODESWAR** **(SINGLE BENCH – 10)**	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS of EVEN years. (B) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein. (C) All Criminal matters pertaining to Single Bench not assigned to other Courts.

NOTE

(1) The matters/cases, wherein Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizenz/Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice K. C. SANT** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) **The Hon'ble Shri Justice R. M. Joshi** is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

(5) Upon change of Roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of Roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side) By Order

Bombay.)

) sd/-

Date : 8th September 2025) (H. M. Bhosale)
Registrar (Judicial-I)